

(M)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 8th day of May, 2001.

Original Application No.271 of 2000.

CORAM :-

Hon'ble Mr. SKI Naqvi, J.M.

Bheem adopted son of Late Sri Ramesher,
Resident of Village Banarahi, P.O. Payasi,
Tahsil Salempur, District Deoria.
(Sri SC Srivastava, Advocate)

. Applicant

Versus

1. Union of India through its Secretary,
Ministry of Railway, New Delhi.
2. Divisional Railway Manager, Northern Eastern Railway,
Varanasi.
3. General Manager, North Eastern Railway,
Gorakhpur.
4. Station Superintendent, North~~xx~~ Eastern Railway,
District Mau.

(Sri K.P. Singh, Advocate)

. Respondents

O R D E R (O_r_a_1)

By Hon'ble Mr. SKI Naqvi, J.M.

On the death of Sri Rameshwar, the applicant applied for appointment on compassionate ground as adopted son of the deceased employee who is said to have died in harness on 19-11-1996. The claim of the applicant has been denied on the ground that the deed through which the applicant claims to be adopted son was found



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not valid. The applicant has challenged this finding by the respondents establishment, but I find nothing has been brought on record by way of pleadings or enclosure thereto for which the decision taken by the competent authority may be interferred. Particularly in view of the fact that there is no declaration in favour of the applicant from any Court holding him to be the adopted son of the deceased employee.

2. For the above, I do not find it a fit matter to issue direction as prayed for. The O.A. is dismissed accordingly with no order as to costs.


S. Dube
Member (J)

Dube/